

(2021) 12 NCLT CK 0028
In the National Company Law Tribunal
Case No : TP 161 of 2019 [CP(IB) 19 of 2017]

IDBI Bank Ltd

APPELLANT

Vs

Asian Natural Resources India Ltd

RESPONDENT

Date of Decision : 09-12-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2021) 12 NCLT CK 0028

Hon'ble Judges : Madan B. Gosavi, Member (J); Ajai Das Mehrotra, Member, (J)

Bench : Division Bench

Advocate : Nipun Singhvi, Pragati Tiwari, Abhishek Nagori

Final Decision : Disposed Of

Judgement

IA/214(MP)2021

This application is filed by the Liquidator for extension of the liquidation period by one year.

We heard the Learned Counsel for the Liquidator and perused the resolution passed by the Stakeholder's Committee approving the extension. Some litigation is still pending against the Corporate Debtor. At this stage, the liquidation period is extended by six months from today with liberty to move a fresh application.

With the above directions, IA/214(MP)2021 is partly allowed and disposed of.